

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

Appeal No. 11/252/ND/2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

**NAME OF THE COMPANY: Perfect Testing Laboratory Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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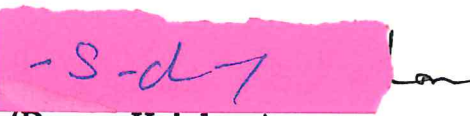
	<b>For the Petitioner:</b>	None		
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	<b>For the Respondent:</b>	Mr. Manish Raj, CP for ROC, Delhi		
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**ORDER**

Mr. Manish Raj, Ld. Prosecutor appearing for the ROC submits that they have no objection to the restoration of the name of the Petitioner in the records of ROC. Their reply which is stated to have been filed is not before us as yet.

To come up on 23<sup>rd</sup> January, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**